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C.S. Number - 143
Patna High Court Rules

CHAPTER XVII

Admission of Advocates and Attorneys

(Deleted)

CHAPTER XVIII

Rules regarding Advocate's Clerks

Notification No – 66 (Rules)

Date - 20.02.2015

Existing Rule 2 be substituted by the following:

"2. An advocate ordinarily practicing in the High Court may make an application to the Registrar authorized for that purpose in pursuance of these rules, for the recognition of a clerk, in Form Appended as Appendix- 1, who, on such recognition, shall be known as an 'authorized clerk', for the purposes of transacting business in accordance with Rule 1 of these rules.

No Advocate shall make an application for more than one authorized clerk save with the express recommendation of the State Bar Council certifying that the advocate's practice is such that the number of clerks recommended is essential. "

Existing Rule 3 be substituted by the following:

"3. A register of authorized clerks shall be maintained in the office of the Registrar for that purpose and to each authorized clerk shall be given under his orders, a card in the prescribed form **on the payment of Rs 50/- only** which will be deposited in Accounts(General) Deptt. of this Court. Every authorized clerk while on duty :-

a) shall wear a long black coat or black chapkan with a blue band one inch broad on the cuff of the left sleeve.

Or

aa) shall wear a full sleeved plain white shirt and black pant or white and black salwar kurta or sadi.

and

b) shall display an identity card containing the name, address, registration number stamp size photograph of the clerk concerned by affixing the same on the left side of the black coat or black chapkan.

The register shall be in the following form:-

Register of authorized clerks employed by advocates of the Patna High Court"

Register No.	Name of recognized clerk	Father's name	Residence of recognized clerk	Date of Registration	Date of renewal every year	AOR/ Name of advocate by whom employed	Remarks
1	2	3	4	5	6	7	9

Existing Rule 6 be substituted by the following:

"6. No clerk employed by an advocate referred to in Rules 1 and 2 of these rules shall be allowed to transact any business with or to have access to any of the offices of the Court or the Courts subordinate thereto unless he is at the time an authorized clerk, and properly dressed as such :-

Provided that an authorized clerk shall not be debarred from working only by reason of the fact that his card has been sent before the 15th day of January to the Registrar for that purpose for renewal in the ordinary course:

Provided also that lost cards may be replaced on payment of a fee of Rs 100/- to be prescribed by the Registrar for that purpose, and during the interval the clerk may work on a temporary permit to be granted by the Registrar for that purpose."

Existing Rule 7 be substituted by the following:

"7. It shall be the duty of an advocate at once to inform the Registrar of any serious misconduct which comes to his knowledge on the part of his authorized clerk.

When it is alleged that an authorized clerk is guilty of misconduct, the Registrar for that purpose may, for reasons to be recorded in writing, and after hearing the clerk in his defence if the latter so desires, order his suspension, or the removal of his name from the register and the cancellation of his card, and on the passing of such order the clerk shall cease to be an authorized clerk **and shall be debarred from applying in future ever.** "

(Sd/-)

Appendix - 1

To,
The Registrar,
Patna High Court
Sub: - Application for registration/renewal as Advocate Clerk

2 Passport
Size
Photographs

Sir,

I date of birth..... son of Sri
..... resident of village P.S. district of
Bihar at present residing at
wish to register myself as an Advocate Clerk with following Learned Advocates:-

Serial No.	AOR No.	Name	Signature (Authorizing him to act for him in court business.)
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for the purpose of his legal business in accordance with rules relating to Advocate's clerk.

Declaration by Advocate clerk

- 1) I am not attached with any other Ld. Advocate as advocate Clerk.
 - 2) I have no criminal case pending against me nor I have been convicted ever.
 - 3) I shall not indulge in any anti-social activities.
 - 4) All the information furnished hereby are true to my knowledge.
- I also, hereby submit my signature three/five times as following:-

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Yours faithfully
(Signature of the advocate clerk)

Date:
Mobile Number:
E-mail ID:

Declaration by the Advocate:

All the information provided above are true to my knowledge and belief.

Name of the Advocate:
AOR Number: Signature of the Advocate

Official use

The above person is assigned as an Advocate clerk bearing no.....which will be operational for one year and will be valid till